

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00076/2017**

Date of decision: 17.01.2019

**CORAM:**

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr. Ashish Kalia, Judicial Member**

K.Mani, Helper Grade I (Retd),  
DSK Office, Ernakulam,  
Southern Railway,  
Trivandrum Division, Trivandrum. .... **Applicant**  
**(By Advocate – Mr. Siby J.Monippally)**

**V e r s u s**

1. Union of India rep. by  
Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum -1
2. Deleted vide order date 21.7.2017.
3. Secretary, The Southern Railway Employees,  
Consumer Co-operative Society, No.E4,  
Ernakulam South, Cochin 682016. .... **Respondents**

**(By Advocate – Mr. Millu Dandapnai for R.1  
Mr. T.Koshi for R.3)**

This Original Application having been heard on 17.01.2019, the Tribunal on same day delivered the following:

**O R D E R (ORAL)**

**Per: E.K.Bharat Bhushan, Administrative Member:**

Mr. Sinu G. Nath, Advocate representing Mr. Siby J. Monippally, learned counsel for the applicant present.

2. It is stated on behalf of the learned counsel for the applicant Mr. Siby J. Monippally that the reliefs sought by the applicant in the O.A .have been granted.
3. By recording the above submission on behalf of the learned counsel for the applicant, O.A. is disposed of as infructuous.

4. No order as to costs.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

sj\*

**List of Annexures of the Applicant in O.A. No. 180/00076/2017**

Annexure A1 - Photostat copy of the representation dated 25.3.2016.

**Annexures of Respondents**

Annexure R.1 - True copy of the letter No. V/P 626/2014-15 dated 17/06/2014.

Annexure R.2 - True copy of the Claims Sheet prepared by the Accounts Department.

Annexure R.3(a) : Copy of Recovery Schedules sent in respect of Sri Sivadasan to the 1<sup>st</sup> respondent on 8.2.2010.

Annexure R.3(b) : Copy of Recovery Schedules sent in respect of Sri Sivadasan to the 1<sup>st</sup> respondent on 7.9.2011.

Annexure R.3(c) : Copy of the reminder notice dated 14.3.2014 sent to the 2<sup>nd</sup> respondent with copy endorsed to the applicant and its English translation.

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Annexure R.3(d) : Copy of the resolution No.XI E dated 1.3.2104 and its English translation.

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Annexure R3(e) : Copy of page 1 of the Consumer Loan ledger in respect of Loan No. 9244 showing the above recovery.

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